

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. C.P. (IB)/121(MB)2023

IN THE MATTER OF

IDBI BANK LIMITED

VS

Arman Murari Agarwal

... Petitioner

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Yash Dhurva (PH)

For the Respondent: None present

ORDER

CP(IB)/121(MB)/2023 – Perusal of the order dated 31.08.2023 shows that the report filed by the RP has already been taken on record. The RP is directed to furnish the copy of the report to the respondent and also to the petitioner. The respondent may file the response to the report of the RP before the next date. Adjourned to **29.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/